



सत्यमेव जयते

**THE**

**COLLECTION**

**OF**

**MEGHALAYA ACTS**

**AND**

**ORDINANCES**

**FOR THE YEAR 1999**

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### LISTS OF MEGHALAYA ACTS AND ORDINANCES, 1999

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**The 27<sup>th</sup> January, 1999**

No. LL(B) 29/91/239- The Meghalaya Motor Vehicles Taxation (Amendment) Act, 1998 (Act No. 1 of 1999) is hereby published for general information.

**MEGHALAYA ACT NO. 1 OF 1999**

(As passed by the Meghalaya Legislative Assembly)

(Received the assent of the Governor on the 26<sup>th</sup> January, 1999)

(Published in the Gazette of Meghalaya, Extra-ordinary issue,

dated 27<sup>th</sup> January, 1999)

**THE MEGHALAYA MOTOR VEHICLES TAXATION (AMENDMENT) ACT, 1998**

An

Act

Further to amend the Meghalaya Motor Vehicles Taxation Act (Assam Act IX of 1936 as adapted by Meghalaya)

Whereas, with a view to provide for levy of composite tax on certain vehicles registered outside Meghalaya but plying in the State, Legislative amendments to the State Vehicles Taxation Law are to be made.

And, whereas previous sanction of the President under the proviso to Article 304 (b) of the Constitution has been obtained.

Be it enacted by the Legislature of the State of Meghalaya in the Forty-ninth Year of the Republic of India as follows:-

Short title and Commencement	1	(1) This Act may be called the Meghalaya Motor Vehicles Taxation (Amendment) Act, 1998 (2) It shall be deemed to have come into force on the 1 <sup>st</sup> day of September, 1993
Insertion of new section 6A	2	After section 6 of the Meghalaya Motor Vehicles Taxation Act (Assam Act IX of 1936 as adapted by Meghalaya), the following new section 6A shall be inserted namely-
Composite tax on good carriage		“6A (1) No goods carriage covered by a national permit granted by any appropriate authority of any State other than the State of Meghalaya under sub-section (12) of Section 88 of the Motor Vehicles Act, 1988 shall ply in Meghalaya unless composite Tax of rupees three thousand annually has been paid in respect thereof to such appropriate authority.

“Provided that for goods carriage with more than two axels the composite tax shall be reduced by twenty five percent.

“(2) The Composite tax referred to in sub-section (1) may, from time to time and subject to previous publication, be revised by the State Government by notification in the Official Gazette”

Repeal

3

The Meghalaya Motor Vehicles Taxation (Amendment) ordinances, 1998 (Ordinance No. 2 of 1998) is hereby repealed.

L.M.SANGMA

Under Secretary to the Govt. Of Meghalaya,

Law (B) Department.

**The 27<sup>th</sup> January, 1999**

No. LL(B) 3/98/32- The Employees' State Insurance (Extension to the tribal Areas of Meghalaya) Act, 1998 (Act No. of 1999) is hereby published for general information.

**MEGHALAYA ACT NO. 2 OF 1999**

(As passed by the Meghalaya Legislative Assembly)

(Received the assent of the Governor on the 27<sup>th</sup> January, 1999)

(Published in the Gazette of Meghalaya, Extra-ordinary issue,  
dated 27<sup>th</sup> January, 1999)

**THE EMPLOYEES STATE INSURANCE (EXTENSION TO THE TRIBAL AREAS OF  
MEGHALAYA), ACT, 1998**

**An**

**Act**

**to amend the Employees State Insurance Act, 1948 to the tribal areas of Meghalaya**

WHEREAS, because of the historical and constitutional position of the tribal areas of Meghalaya the application of the Employees' State Insurance Act (Central Act 34 of 1948) in those areas has been in doubt.

AND WHEREAS, it is desirable that the Act which is social security enactment should uniformly apply in the whole of the State of Meghalaya including the areas now forming the tribal areas.

AND WHEREAS, to extend the Act to the tribal areas of the State a suitable legislation is necessary.

Be it enacted by the Legislature of the State of Meghalaya in the Forty-ninth Year of the Republic of India as follows:-

- |                              |   |  |
|------------------------------|---|--|
| Short title and Commencement | 1 | (1) This Act may be called the Employees State Insurance Extension to the Tribal Areas of Meghalaya) Act, 1998.<br>(2) It shall come into force with immediate effect.   |
| Definition                   | 2 | In this Act.<br>(a) 'Act means the Employees State Insurance Extension to the Tribal Areas of Meghalaya) Act, 1998.<br>(b) 'EISA' means the Employees' State Insurance Act, 1984 (Central Act 34 of 1948) and. |

- (c) 'Tribal Areas' means the areas in Meghalaya as specified in Part II of the Table appended to paragraph 20 of the Sixth Schedule to the Constitution of India.
- Extension of Central Act Act 34 of 1948 to the Tribal Areas 3 The EISA shall extend to and come into force in the tribal areas will immediate effect.
- Validation of action taken before the application of the Act 4 Notwithstanding anything contained in section 3 of this act no action taken or proceeding initiated under the provisions of the EISA in any part of the tribal areas before the commencement of this Act shall be invalid merely by reason that the EISA as so extended and brought into force by this Act would have had a prospective application.

L.M.SANGMA

Under Secretary to the Govt. Of Meghalaya,

Law (B) Department.

**The 26<sup>th</sup> March, 1999**

No. LL(B) 17/96/158- The Meghalaya Appropriation (No. 1) Act, 1999 (Act No. 3 of 1999) is hereby published for general information.

**MEGHALAYA ACT No. 3 OF 1999**

(As passed by the Meghalaya Legislative Assembly)

(Received the assent of the Governor on the 26<sup>th</sup> March, 1999)

(Published in the Gazette of Meghalaya, Extra-ordinary issue, dated 26<sup>th</sup> March, 1999)

**THE MEGHALAYA APPROPRIATION (NO. 1) ACT, 1999**

An

Act

**To authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of Meghalaya for the services of the financial year 1998-99**

Be it enacted by the Legislature of the State of Meghalaya in the Fiftieth Year of the Republic of India as follows:-

Short title and commencement	1	(1) This Act may be called the Meghalaya Appropriation (No. I) Act, 1999
Withdrawal of Rs. 34,76,32,052 from and out of the Consolidated Fund of Meghalaya	2	From and out of the Consolidated Fund of Meghalaya there may be paid and applied sums not exceeding those specified in Column (3) of the Schedule amounting in the aggregate inclusive to sum of rupees thirty four crores, seventy six lakhs, thirty two thousand, fifty two towards defraying the several charges which will come in the course of payment during the financial year 1998-99 in respect of the services specified in Column (2) of the Schedule.
Appropriation	3	The sums authorised to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposed expressed in the Schedule in relation to the said year.

**6**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
1.	2011-Parliamentary/State/Union Territory Legislature	Revenue	17,65,400	...	17,65,400
	2058-Stationery and Printing				
	4058-Capital Outlay on Stationery and Printing	Capital	...	...	...
2.	2012-Governor ... ..	Revenue	...	16,04,309	42,2000
3.	2013-Council of Ministers	Revenue	...	...	...
	2070-Other Administrative Services, etc				
4.	2014-Administration of Justice ... ..	Revenue	7,17,320	...	7,17,320
5.	2015-Elections ... ..	Revenue	38,56,829	...	38,56,829
6.	2029-Land Revenue	Revenue	78,23,49	1,13,22,826	1,91,46,317
	2245-Relief on account of Natural Calamities				
	2250-Other Social Services Services				
	3475-Other General Economic Services				
	6225-Loans for Welfare of Scheduled Castes, Scheduled Tribes and other Backward Classes	Capital	...	...	...
	6250-Loans for Other Social Services				
	6401-Loans for Crop Husbandry				



**7**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
7.	2030-Stamps and Registration Revenue	...	...	...
8.	2039-State Excise Revenue	11,50,381	50,000	12,00,381
9.	2040-Sales Tax			
	2045-Other Taxes and Duties on Commodities and Services	22,62,480	...	22,62,480
10.	2041-Taxes on vehicles			
	2070-Other Administrative Services etc	...	...	...
	3055-Road Transport			
	5053-Capital Outlay on Civil Aviation			
	5055-Capital Outlay on Road Transport	2,80,00,000	...	2,80,00,000
11.	2045-Other Taxes and Duties on Commodities and Services			
	2501-Special Programme for Rural Development	19,15,691	...	19,15,691
	2801-Power			
	2810-Non-Conventional Sources of Energy			
	6801-Loans for Power Project	...	...	...
12.	2047-Other Fiscal Services	...	...	...
	2048-Appropriation for reduction or avoidance of Debt	...	...	...
	2049-Interest Payments	...	...	...
	2051-Public Services Commission	...	...	...

**8**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
13.	2052-Secretariat General Services	Revenue	56,08,000	...
	2251-Secretariat Social Services			
	3451-Secretariat Economic Services			
13.	5275-Capital Outlay on other Communication Services	Capital	...	...
	14. 2053-District Administration	Revenue	...	...
15.	2054-Treasury Accounts Administration	Revenue	5,64,299	...
16.	2055-Police	Revenue	1,18,17,000	...
	2070-Other Administrative Services etc			
	2216-Housing			
	4059-Capital Outlay on Public Works			
	4216-Capital Outlay on Housing	Capital	...	...
17.	2056-Jails	Revenue	10,00,000	...
	4059-Capital Outlay on Public Works	Capital	...	...
18.	2058-Stationery and Printing	Revenue	...	...
	4058-Capital Outlay on Stationery and Printing			
	4216-Capital Outlay on Housing			

**9**  
**SCHEDULE**  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by	Charged on	Total	
		the	the Consolidated		
		Assembly	Fund		
		Rs.	Rs.	Rs.	
19.	2052-Secretariat-General Services	Revenue	...	50,000	50,000
	2059-Public Works				
	2203-Technical Education				
	2204-Sports and Youth Services				
	2205-Art and Culture				
	2216-Housing				
	4059-Capital Outlay on Public Works				
	4202-Capital Outlay on Education, Art and Culture				
	4210-Capital Outlay on Medical and Public Health				
	4216-Capital Outlay on Housing				
20.	4403-Capital Outlay on Animal Husbandry	Capital	...	...	...
	4404-Capital Outlay on Dairy Development				
	2070-Other Administrative Services etc				
	4059-Capital Outlay on Public Works				

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**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
21.	2075-Miscellaneous General Services	Revenue	5,34,52,800	...	5,34,52,800
	2202-General Education				
	2203-Technical Education				
	2204-Sports and Youth Services				
	2205-Art and Culture				
	2236-Nutrition				
	3425-Other Scientific Research				
21.	3454-Census, Survey and Statistics	Capital	...	...	...
	4202-Capital Outlay on Education, Art and Culture				
	4204-Capital Outlay on Education, Sports, Art and Culture				
22.	6202-Loans for Education, Art and Culture	Revenue	40,00,000	...	40,00,000
	2070-Other Administrative Services etc				
22.	2216-Housing				
23.	2070-Other Administrative Services etc	Revenue	...	...	...
24.	2071-Pensions and other Retirements Benefits	Revenue	...	...	...
25.	2075-Miscellaneous General Services	Revenue	...	...	...

**11**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
26.	2210-Medical and Public Health	Revenue	60,000	...
	2211-Family Welfare			
	4210-Capital Outlay on Medical and Public Health			
26.	4211-Capital Outlay on Family Welfare	Capital	...	...
	2215-Water Supply and Sanitation	Revenue	...	...
27.	2216-Housing	Capital	...	...
	4215-Capital Outlay on Water Supply and Sanitation			
	4216-Capital Outlay on Housing			
28.	2216-Housing	Revenue	...	...
	4216-Capital Outlay on Housing	Capital	...	...
	4217-Capital Outlay on Urban Development			
29.	2216-Housing	Revenue	32,000	...
	2217-Urban Development			
	4216-Capital Outlay on Housing	Capital	...	...
	4217-Capital Outlay on Urban Development			
30.	2220-Information and Publicity	Revenue	...	...
31.	2230-Labour and Employment	Revenue	...	...
32.	3456-Civil Supplies	Revenue	75,000	...
	4408-Capital Outlay on Food Storage and Warehousing	Capital	...	...
33.	2235-Social Security and Welfare	Revenue	...	...
	6235-Loans for Social Security and Welfare	Capital	...	...

**12**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
	{ 2225-Welfare of S.CS, S.TS and Other B.CS 2235-Social Security and Welfare } Revenue 2236-Nutrition }	...	...	...
34.	{ 4059-Capital Outlay on Public Works 4235-Capital Outlay on Social Security and Welfare } Capital 6225-Loans for Welfare of S.CS, S.TS and Other B.CS }	...	...	...
35.	{ 2235- Social Security and Welfare } Revenue { 2075-Miscellaneous General Services }	...	...	...
36.	2235-Social Security and Welfare	...	...	...
37.	2250-Other Social Services	...	...	...
38.	3451-Secretariat Economic Services	7,85,667	...	7,85,667
39.	{ 2425-Co-operation } Revenue { 4425-Capital Outlay on Co-operation 4435-Capital Outlay on other Agricultural Programmes } Capital { 6425-Loans for Co-operation }	...	...	...
40.	{ 2552-North Eastern Areas (Special Areas Programme) } Revenue { 4552-Capital Outlay on North Eastern Areas } Capital	1,64,58,000	...	1,64,58,000
		3,00,00,000	...	3,00,00,000



**14**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
44.	2701-Medium Irrigation-II-Works Under E. and D Wing P.W.D Medium Irrigation Projects	Revenue	...	...	...
	2711-Flood Control				
	4701-Capital Outlay on Medium Irrigation				
	4711-Capital Outlay on Flood Control Projects	Capital	...	...	...
45.	2216-Housing				
	2402-Soil and Water Conservation	Revenue	...	...	...
	2415-Agricultural Research and Education				
46.	2501-Special Programmes for Rural Development	Revenue	3,14,00,000	...	3,14,00,000
47.	2216-Housing				
	2235-Social Security and Welfare				
	2403-Animal Husbandry	Revenue	...	...	...
	2415-Agricultural Research and Education				
	4059-Capital Outlay on Public Works				
	4403-Capital Outlay on Animal Husbandry				
	6225-Loans for Welfare of S.CS, S.TS and other B.CS	Capital	...	...	...
	6403-Loans for Animal Husbandry				



**15**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
48.	{ 2216-Housing 2404-Dairy Development 2415-Agricultural Research and Education }	Revenue	...	...
49.	{ 2216-Housing 2405-Fisheries 2415-Agricultural Research and Education 4216-Capital Outlay on Housing 4405-Capital Outlay on Fisheries }	Revenue	...	...
		Capital	...	...
50.	{ 2406-Forestry and Wild Life 2415-Agricultural Research and Education 4406-Capital Outlay on Forestry and Wild Life }	Revenue	...	...
		Capital	...	...
51.	{ 2216-Housing 2236-Nutrition 2401-Crop Husbandry 2501-Special Programmes for Rural Development 2505-Rural Employment 2515-Other Rural Development Programmes 4216-Capital Outlay on Housing 4515-Capital Outlay on Rural Development 6515-Loans for other Rural Development Programmes }	Revenue	26,75,000	...
		Capital	...	26,75,000
		Capital	...	...

**16**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)				
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding				
		Voted by The Assembly	Charged on the Consolidated Fund	Total		
		Rs.	Rs.	Rs.		
52.	{ 2852-Industries 4854-Capital Outlay on Cement and non-Metallic Mineral	Revenue	4,51,00,000	...	4,51,00,000	
		} 4885-Capital Outlay on Industries and Mineral 6885-Loans for other Industries and Mineral	Capital	...	...	...
	53.		{ 2216-Housing 2851-Village and Small Industries 4851-Capital Outlay on Village and Small Scale Industries	Revenue	16,70,216	...
		} 6851-Loans for Village and Small Industries		Capital	...	...
54.	{ 2216-Housing 2851-Village and Small Industries 4216-Capital Outlay on Housing		Revenue	4,86,65,901	...	4,86,65,901
		} 4851-Capital Outlay on Village and Small Scale Industries 6851-Loans for Village and Small Industries	Capital	...	...	...
	55.		{ 2853-Non-Ferrous Mining and Metallurgical Industries 4216-Capital Outlay on Housing	Revenue	...	...
		} 4853-Capital Outlay on Mining and Metallurgical Industries		Capital	2,26,00,000	...

**17**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by The Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
56.	3054-Roads and Bridges	Revenue	...	...
	5054-Capital Outlay on Roads and Bridges	Capital	63,00,00,000	24,55,020
				87,55,020
57.	3452-Tourism	Revenue	4,00,000	...
	4059-Capital Outlay on Public Works			
	5275-Capital Outlay on other Communication Services	Capital	...	...
	5452-Capital Outlay on Tourism			
	7452-Loans for Tourism			
				4,00,000
58.	3606-Aid Materials and Equipment	Revenue	...	...
59.	5465-Investment in General Financial and Training Institutions	Capital	...	...
	6003-Internal Debt of the State Government	Capital	...	...
	6004-Loans and Advances from the Central Government	Capital	...	...
60.	7610-Loans to Government Servants etc	Capital	15,00,000	...
				15,00,000

**18**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by	Charged on	Total
		The	the Consolidated	
		Assembly	Fund	
		Rs.	Rs.	Rs.
61.	7615-Miscellaneous Loans Capital	...	...	...
62.	7810-Inter-State Settlement Capital	...	...	...
63.	7999-Appropriation to Contingency Capital	...	...	...
	Total ... ..	33,21,49,897	1,54,82,155	34,76,32,020

(L.M.SANGMA)

Under Secretary to the Govt. Of Meghalaya,

Law (B) Department.

**The 31<sup>st</sup> March, 1999**

No. LL(B) 17/96/161- The Meghalaya Appropriation (Vote-on-Account) Act, 1999 (Act No.4 of 1999) is hereby published for general information.

**MEGHALAYA ACT NO. 4 OF 1999**

(As passed by the Meghalaya Legislative Assembly)

(Received the assent of the Governor on the 31<sup>st</sup> March, 1999)

(Published in the Gazette of Meghalaya, Extra-ordinary issue, dated 31<sup>st</sup> March, 1999)

**THE MEGHALAYA APPROPRIATION (VOTE-ON-ACCOUNT) ACT, 1999**

An

Act

To provide for the withdrawal of certain sums from and out of the Consolidated Fund of Meghalaya for the services of financial year 1999-2000

Be it enacted by the Legislature of the State of Meghalaya in the Fiftieth Year of the Republic of India as follows:-

Short title and Commencement	1	(1) This Act may be called the Meghalaya Appropriation (VOTE-ON-ACCOUNT) Act, 1999 (2) It shall come into force on the first day of April, 1999
Withdrawal of Rs. 368,05,16,817 from and out of the Consolidated Fund of Meghalaya for the financial Year 1999-2000	2	From and out of the Consolidated fund of Meghalaya there may be withdrawn sums not exceeding those specified in Column (3) of the Schedule amounting in the aggregate to the sums of Rupees three hundred and sixty eight crores, five lakhs, sixteen thousand, eight hundred and seventeen towards defraying the several charges which will come in the course of payment during the period of three months beginning on the first day of April, 1999 in respect of the services specified in Column (2) of the Schedule.
Appropriation	3	The sums authorised to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the Financial year 1999-2000

**20**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
1.	2011-Parliamentary/State/Union Territory Legislature	Revenue	1,08,08,750	3,70,000	1,11,78,750
		Capital	2,50,000	...	2,50,000
	2058-Stationery and Printing 4058-Capital Outlay on Stationery and Printing				
2.	2012-Governor ... .. 4216-Capital Outlay on Housing	Revenue	7,500	48,49,000	48,56,500
		Capital	...	...	...
3.	2013-Council of Ministers 2070-Other Administrative Services, etc	Revenue	63,50,000	...	63,50,000
4.	2014-Administration of Justice ...	Revenue	49,09,500	19,15,500	68,25,000
5.	2015-Elections ... ..	Revenue	80,30,000	...	80,30,000
6.	2029-Land Revenue 2245-Relief on account of Natural Calamities 2250-Other Social Services 3475-Other General Economic Services	Revenue	1,76,75,000	...	1,76,75,000
		6225-Loans for Welfare of Scheduled Castes, Scheduled Tribes and other Backward Classes 6250-Loans for Other Social Services 6401-Loans for Crop Husbandry	Capital	25,000	...

**21**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
7.	2030-Stamps and Registration Revenue	9,75,000	...	9,75,000
8.	2039-State Excise Revenue	62,25,000	...	62,25,000
9.	2040-Sales Tax	63,25,000	...	63,25,000
	2045-Other Taxes and Duties on Commodities and Services			
10.	2041-Taxes on vehicles	1,38,00,000	...	1,38,00,000
	2070-Other Administrative Services etc			
	3055-Road Transport			
	5053-Capital Outlay on Civil Aviation			
	5055-Capital Outlay on Road Transport	55,25,000	...	55,25,000
11.	2045-Other Taxes and Duties on Commodities and Services	3,07,75,000	...	3,07,75,000
	2501-Special Programme for Rural Development			
	2801-Power			
	2810-Non-Conventional Sources of Energy	7,00,00,000	...	7,00,00,000
	6801-Loans for Power Project			
12.	2047-Other Fiscal Services Revenue	2,00,000	...	2,50,000
	2048-Appropriation for Reduction or Avoidance of Debt	...	...	...
	2049-Interest Payments Revenue	...	31,06,75,000	31,06,57,000
	2051-Public Services Commission Revenue	...	17,50,000	17,00,000

**22**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
13.	2052-Secretariat General Services	Revenue	6,73,55,150	...	6,73,55,150
	2251-Secretariat Social Services				
	3451-Secretariat Economic Services				
	5275-Capital Outlay on other Communication Services	Capital	...	...	...
14.	2053-District Administration	Revenue	1,71,75,000	...	1,71,75,000
15.	2054-Treasury Accounts Administration	Revenue	1,31,20,500	...	1,31,08,500
16.	2055-Police	Revenue	20,95,35,000	43,750	20,95,78,750
	2070-Other Administrative Services etc				
	2216-Housing				
	4059-Capital Outlay on Public Works	Capital	43,00,000	...	43,00,000
	4216-Capital Outlay on Housing				
17.	2056-Jails	Revenue	75,73,525	...	75,73,525
	4059-Capital Outlay on Public Works	Capital	14,975	...	14,975
18.	2058-Stationery and Printing	Revenue	1,39,00,000	...	1,39,00,000
	4058-Capital Outlay on Stationery and Printing	Capital	3,50,000	...	3,50,000
	4216-Capital Outlay on Housing				



**23**  
**SCHEDULE**  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by	Charged on	Total
		the	the Consolidated	
		Assembly	Fund	
		Rs.	Rs.	Rs.
19.	2052-Secretariat General Services	Revenue	10,35,30,000	... 10,35,30,900
	2059-Public Works			
	2203-Technical Education			
	2204-Sports and Youth Services			
	2205-Art and Culture			
	2216-Housing			
	4059-Capital Outlay on Public Works			
	4202-Capital Outlay on Education, Art and Culture			
	4210-Capital Outlay on Medical and Public Health			
	4216-Capital Outlay on Housing			
20.	4403-Capital Outlay on Animal Husbandry	Capital	3,87,44,500	... 3,87,44,500
	4404-Capital Outlay on Dairy Development			
	2070-Other Administrative Services etc	Revenue	2,35,31,500	... 2,35,31,500
	4059-Capital Outlay on Public Works	Capital	...	... ..

**24**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
21.	2075-Miscellaneous General Services				
	2202-General Education				
	2203-Technical Education				
	2204-Sports and Youth Services				
	2205-Art and Culture	Revenue	54,18,66,500	...	54,18,66,500
	2236-Nutrition				
21.	3425-Other Scientific Research				
	3454-Census, Survey and Statistics				
	4202-Capital Outlay on Education, Art and Culture				
	4204-Capital Outlay on Education, Sports, Art and Culture	Capital	2,50,000	...	2,50,000
22.	6202-Loans for Education, Art and Culture				
	2070-Other Administrative Services etc	Revenue	1,03,75,000	...	1,03,75,000
	2216-Housing				
23.	2070-Other Administrative Services etc	Revenue	19,30,000	...	19,30,000
24.	2071-Pensions and other Retirements Benefits	Revenue	13,69,25,000	...	13,69,25,000
25.	2075-Miscellaneous General Services	Revenue	6,00,000	...	6,00,000

**25**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
26.	2210-Medical and Public Health	Revenue	18,18,41,750	...	18,18,41,750
	2211-Family Welfare				
	4210-Capital Outlay on Medical and Public Health				
	4211-Capital Outlay on Family Welfare				
27.	2215-Water Supply and Sanitation	Revenue	9,89,55,250	...	9,89,55,250
	2216-Housing				
	4215-Capital Outlay on Water Supply and Sanitation				
	4216-Capital Outlay on Housing				
28.	2216-Housing	Revenue	1,51,28,500	...	1,51,28,500
	4216-Capital Outlay on Housing				
	4217-Capital Outlay on Urban Development				
29.	2216-Housing	Revenue	3,86,25,000	...	3,86,25,000
	2217-Urban Development				
	4216-Capital Outlay on Housing				
	4217-Capital Outlay on Urban Development				
30.	2220-Information and Publicity	Revenue	69,39,000	...	69,39,000
31.	2230-Labour and Employment	Revenue	1,22,25,000	...	1,22,25,000
32.	3456-Civil Supplies	Revenue	74,23,250	...	74,23,250
	4408-Capital Outlay on Food Storage and Warehousing	Capital	...	...	...
33.	2235-Social Security and Welfare	Revenue	...	...	...
	6235-Loans for Social Security and Welfare	Capital	2,50,000	...	2,50,000

**26**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
34.	2225-Welfare of S.CS, S.TS and Other B.CS	Revenue	3,07,28,750	...	3,07,28,750
	2235-Social Security and Welfare				
	2236-Nutrition				
	4059-Capital Outlay on Public Works	Capital	...	...	...
	4235-Capital Outlay on Social Security and Welfare				
	6225-Loans for Welfare of S.CS, S.TS and Other B.CS				
35.	2235- Social Security and Welfare	Revenue	4,69,500	...	4,69,500
36.	2075-Miscellaneous General Services	Revenue	21,27,500	...	21,27,500
	2235-Social Security and Welfare				
37.	2250-Other Social Services	Revenue	12,500	...	12,500
38.	3451-Secretariat Economic Services	Revenue	1,07,00,000	...	1,07,00,000
39.	2425-Co-operation	Revenue	1,30,77,500	...	1,30,77,500
	4425-Capital Outlay on Co-operation				
	4435-Capital Outlay of other Agricultural Programmes				
	6425-Loans for Co-operation				
		Capital	82,23,250	...	82,23,250

**27**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
40.	2552-North Eastern Areas (Special Revenue Areas Programme)	1,37,93,000	...	1,37,93,000
	4552-Capital Outlay on North Eastern Areas	2,24,75,000	...	2,24,75,000
41.	3454-Census, Surveys and Statistics	89,75,000	...	89,75,000
42.	2216-Housing	} Revenue	}	} 22,62,500
	3475-Other General Economic Services			
43.	2216-Housing	} Revenue	}	} 13,66,92,000
	2401-Crop Husbandry			
	2408-Food Storage and Warehousing			
	2415-Agricultural Research and Education			
	2435-Other Agricultural Programmes			
	2702-Minor Irrigation			
4216-Capital Outlay on Housing				

**28**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
	<div style="display: flex; align-items: center;"> <div style="font-size: 3em; margin-right: 10px;">{</div> <div style="margin-right: 10px;"> 4401-Capital Outlay on Crop  Husbandry  4416-Investment in Agricultural  Financial Institution  4702-Capital Outlay on Minor  Irrigation  6401-Loans for Crop Husbandry </div> <div style="font-size: 3em; margin-left: 10px;">}</div> </div>	Capital	22,11,50,000	...	22,11,50,000
44	<div style="display: flex; align-items: center;"> <div style="font-size: 3em; margin-right: 10px;">{</div> <div style="margin-right: 10px;"> 2701-Medium Irrigation-II works  under Embankment. And  Drainage Wing P.W.D Medium  Irrigation Projects  2711-Flood Control  4701-Capital Outlay on Medium  Irrigation  4711-Capital Outlay on Flood  Control Projects </div> <div style="font-size: 3em; margin-left: 10px;">}</div> </div>	Revenue	16,47,500	...	16,47,500
	<div style="display: flex; align-items: center;"> <div style="font-size: 3em; margin-right: 10px;">{</div> <div style="margin-right: 10px;"> 4711-Capital Outlay on Flood  Control Projects </div> <div style="font-size: 3em; margin-left: 10px;">}</div> </div>	Capital	1,80,00,000	...	1,80,00,000

**29**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
45.	2216-Housing	Revenue	6,23,26,000	...
	2402-Soil and Water Conservation			
	2415-Agricultural Research and Education			
46.	2501-Special Programmes for Rural Development	Revenue	3,07,14,500	... 3,07,14,500
47.	2216-Housing	Revenue	5,26,06,250	...
	2235-Social Security and Welfare			
	2403-Animal Husbandry			
	2415-Agricultural Research and Education	Capital	...	...
	4059-Capital Outlay on Public Works			
	4403-Capital Outlay on Animal Husbandry			
6225-Loans for Welfare of S.CS, S.TS, and other B.CS				
6403-Loans for Animal Husbandry				

**30**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
48.	2216-Housing 2404-Dairy Development 2415-Agricultural Research and Education	Revenue	3,24,12,750	... 3,24,12,750
49.	2216-Housing 2405-Fisheries 2415-Agricultural Research and Education 4216-Capital Outlay on Housing 4405-Capital Outlay on Fisheries	Revenue	1,12,65,000	... 1,12,65,000
		Capital	4,50,000	... 4,50,000
50.	2406-Forestry and Wild Life 2415-Agricultural Research and Education 4406-Capital Outlay on Forestry and Wild Life	Revenue	8,07,78,750	250 8,07,79,000
		Capital	10,00,000	... 10,00,000



**31**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
51.	2216-Housing				
	2236-Nutrition				
	2401-Crop Husbandry				
	2501-Special Programmes for Rural Development	Revenue	7,95,07,500	...	7,95,07,500
	2505-Rural Employment				
	2515-Other Rural Development Programmes				
	4216-Capital Outlay on Housing				
52.	4515-Capital Outlay on Rural Development	Capital	25,00,000	...	25,00,000
	6515-Loans for other Rural Development Programmes				
52.	2852-Industries	Revenue	1,49,12,500	...	1,49,12,500
	4854-Capital Outlay on Cement and non-Metallic Mineral				
	4885-Capital Outlay on Industries and Minerals	Capital	82,50,000	...	82,50,000
	6885-Loans for other Industries and Minerals				

**32**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
53.	2216-Housing 2851-Village and Small Industries 4851-Capital Outlay on Village and Small Scale Industries 6851-Loans for Village and Small Industries	Revenue   Capital	2,23,26,658   2,50,000	...   ...	2,23,26,658   2,50,000
54.	2216-Housing 2851-Village and Small Industries 4216-Capital Outlay on Housing 4851-Capital Outlay on Village and Small Scale Industries 6851-Loans for Village and Small Industries	Revenue  Capital	2,92,42,500  1,17,95,000	...  ...	2,92,42,500  1,17,95,000
55.	2853-Non-Ferrous Mining and Metallurgical Industries 4216-Capital Outlay on Housing 4853-Capital Outlay on Mining and Metallurgical Industries	Revenue  Capital	1,95,50,000  1,25,000	...  ...	1,95,50,000  1,25,000
56.	3054-Roads and Bridges 5054-Capital Outlay on Roads and Bridges	Revenue Capital	8,19,75,000 19,94,35,900	... ...	8,19,75,000 19,94,35,900

**33**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)							
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding							
		Voted by the Assembly	Charged on the Consolidated Fund	Total					
		Rs.	Rs.	Rs.					
	3452-Tourism Revenue	1,84,78,750	...	1,84,78,750					
57.	{ 4059-Capital Outlay on Public Works 5275-Capital Outlay on other Communication Services 5452-Capital Outlay on Tourism 7452-Loans for Tourism }	Capital	18,00,000	...	18,00,000				
						58. 3606-Aid Materials and Equipments Revenue	...	...	...
						59. 5465-Investment in General Financial and Training Institutions Capital	...	...	...
						6003-Internal Debt of the State Government Capital	...	14,99,81,250	14,99,81,250
						6004-Loans and Advances from the Central Government Capital	...	4,07,54,360	4,07,54,360
60. 7610-Loans to Government Servants etc Capital	13,75,00,000	...	13,75,00,000						
61. 7615-Miscellaneous Loans Capital	...	...	...						
62. 7810-Inter-State Settlement Capital	...	...	...						

**34**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
63.	7999-Appropriation to Contingency Fund	Capital	...	...
	Total	... ..	7,01,77,707	51,03,39,110 369,05,16,817

L.M.SANGMA,  
Under Secretary to the Govt. of Meghalaya,  
Law (B) Department.

The 12<sup>th</sup> May, 1999

No. LL(B) 29/91/282- The Meghalaya Motor Vehicles taxation (Amendment) Act, 1999 (Act No. 5 of 1999) is hereby published for general information.

**MEGHALAYA ACT NO. 5 OF 1999**

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 11<sup>th</sup> May, 1999.

Published in the Meghalaya Gazette, Extra Ordinary, issue dated 12<sup>th</sup> May, 1999

THE MEGHALAYA MOTOR VEHICLES TAXATION (AMENDMENT) ACT,  
1999

**An**

**Act**

Further to amend the Meghalaya Motor Vehicles Taxation Act, (Assam Act IX of 1936 as adapted and amended by Meghalaya)

Be it enacted by the Legislature of the State of Meghalaya Fiftieth year of the Republic of India as follows:-

Short title and Commencement	1	(1) This Act may be called the Meghalaya Motor Vehicles Taxation (Amendment) Act, 1999 (2) It shall be deemed to have come into force on the 8 <sup>th</sup> February 1999
Insertion of new section 5a in Act	2	(2) after section 5 of the Meghalaya Motor Vehicles Taxation Act, (Assam Act IX of 1936 as adapted and amended by Meghalaya) (herein after referred to as the Principal Act), the following new section 5A shall be inserted, namely-  <b>“5A Revision of Tax-</b> Notwithstanding anything contained in this Act, the State Government may, subject to previous publication of its intention to do so, by notification in the Official Gazette revise the rate of tax on motor vehicles and thereupon such rates of taxes in the Schedule shall stand amended.
Amendment of Section 15	3	In section 15 of the Principal Act, for the words “fifty rupees” and “one hundred” occurring therein, the words “five hundred” and “one thousand” shall respectively be substituted.

Addition to section 7      4      To section 17 of the Principal Act, the following provisions shall be added, namely-

Provided that no appeal shall be admitted unless the person preferring the appeal has tendered payment of an amount which shall not be less than fifty percent of the amount of tax appealed against:

‘Provided further that where the appeal is upheld and the order of assessment is imposition, recovery of tax is quashed or set aside then a person preferring the appeal shall be entitled to refund of the amount so paid by him under the first proviso’

Insertion of new      5      After section 19A of the Principal Act, the following new Section (9) B      section shall be inserted namely-

**‘9-B Seizure and detention of vehicles for non-payment of tax-**

- (1) Notwithstanding anything contained in this Act, any Police Officer not below the rank of Sub-Inspector or any Enforcement Inspector of the Transport Department or, any officers of the Transport Department especially authorised in this behalf by the Commissioner of transport, may seize any vehicle in respect of which the tax due and payable under this Act has not been paid or the certificate of registration of which has been suspended under clause (c) of section 19-A and may detain the vehicle so seized until such time as the entire amount of tax is paid for the vehicle.
- (2) Any vehicle seized under sub-section (1) shall be released immediately on payment of the amount of tax due and such amount of the fine as the State Government may impose.
- (3) Any vehicle seized and detained under sub-section (1) shall be taken to the nearest Police Station or to the Office premises of the licensing officer having jurisdiction in the area in which the vehicle is seized and shall be kept in safe custody of the offices seizing the vehicle until it is released under sub-section (2).
- (4) The expenses if any, for the safe custody of the vehicle or seized and detained under sub-section (1) shall be borne by the owner of the vehicles”.

Amendment of Schedule 6 For the existing Schedule of the principal Act the following shall be substituted namely.

‘THE SCHEDULE’

(See Section 4 (1))

‘RATE OF TAX MOTOR VEHICLES’

PART-A

“Vehicles not plying for hire or reward”

Article No. 1	Description of Vehicles 2	Annual Tax 3	Quarterly Tax 4
1	MOTOR CYCLES, SCOOTERS THREE WHEELERS	(in Rs)	(in Rs)
<b>A</b>	<b>Two Wheelers:-</b> Motor Cycles and Scooters propelle by machanised power-		
	(i) Not exceeding 90 Kg, in weight unladen	65	
	(ii) Exceeding 90 Kg, in weight unladen	100	
<b>B</b>	<b>Three Wheelers:-</b> Three Wheelers propelle by machanised power-		
	(i) Tri-Cycles	90	
	(ii) Auto Rickshaw.	200	
<b>C</b>	<b>Trailers:-</b> Trailers or side Cars attached to two wheelers and three wheelers covered by this article.	25	
1	PASSENGER VEHICLES AND TRAILERS		
<b>A</b>	<b>Passenger Vehicles:-</b> Vehicles constructed an used solely for conveyance of passengers and their personal luggage-		
	(i) If it is 14 horse-power or less	225	
	(ii) If it exceeds 14 horse-power	175	

**B. Trailers:-**

Trailers attached to or draw by vehicles covered by clause A of this articles.

(i)	Light	65	
(ii)	Medium Trailers	115	
(iii)	Heavy Trailers	225	

**III OTHER VEHICLES****A. Good Vehicles-**

Vehicles constructed and used solely for transport of good only-

(i)	authorised to carry one metric tonne or less	680	170
(ii)	for every additions ½ metric tonne or part thereof authorised load of goods.	180	45

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1	2	3	4
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**B. Passenger and Goods Vehicles-**

Vehicles used partly for conveyance of passengers and their personnel luggage and partly for carrying of goods.

(i)	If it is horse-power or less	220	55
(ii)	If it exceeds 14 horse-power	280	70
(iii)	Additional tax for each person in excess of 6 which the vehicle is designed to carry	40	10
(iv)	Additional tax for every ½ metric tonne or part thereof of authorised load of goods.	100	25

**C. Tractors-**

(i)	Not exceeding 2 metric tonnes in weight	120	30
(ii)	Exceeding 2 metric tonnes but not exceeding 3 ½ metric tonnes in weight.	240	60
(iii)	Exceeding 3 ½ metric tonnes in weight.	460	115



<b>D.</b>	<b>Trailers-</b>		
	Trailers attached to or drawn by vehicles covered by clause A to C of this article.		
	(i) Light	120	30
	(ii) Medium Trailers	220	55
	(iii) Heavy Trailers	460	115
<b>E.</b>	<b>Mechanical Cranes-</b>		
	Mechanical Cranes mounted on Motor Vehicles		
	(i) Light (not) exceeding 3 metric tonnes in weight	120	30
	(ii) Medium (exceeding 3 metric tonnes but not exceeding 5 metric tonnes)	240	60
	(iii) Heavy (exceeding 5 metric tonnes)	460	115

## PART-B

Vehicles plying for hire or reward

<b>IV.</b>	<b>PASSENGER VEHICLES</b>		
	Vehicles plying for hire or reward for conveyance of passengers and their personnel luggage.		
<b>A.</b>	<b>Auto Rickshaws, Jeeps, Taxis-</b>		
	(Permits issued by RTAs)		
	(i) Auto rickshaws	200	50
	(ii) Taxi Cabs	460	115
	(iii) Maxi Cabs	2000	500
	(iv) Jeeps	280	45
	(v) Station wagons	750	175
<b>B.</b>	<b>Stage Carriage-</b>		
	(i) Mini Bus (up to 30 seats) for every seat authorised to carry passenger.	100	25
	(ii) Omni Bus (above 30 seat) for every seat authorised to carry passenger)	80	20

1	2	3	4
<b>C.</b>	<b>Tourist Vehicles-</b>  (Permits issued by STA for the State permit or National Permit).	(in Rs.)	(in Rs.)
	(i) Tourist Taxi Cabs (authorised to carry not more than 6 passengers).	1440	360
	(ii) Tourist Maxi Cabs (authorised to carry more than 6 but not more than 12 passengers).	3000	750
	(iii) Tourist Buses For every seat authorised to carry passenger.	120	30
<b>V.</b>	<b>GOODS VEHICLES</b> Vehicles constructed and used for transport of Goods only-		
	(i) For one metric tonne or less authorised load of goods.	600	150
	(ii) For every additional ½ metric tonne of authorised load of goods.	180	45
<b>VI.</b>	<b>PASSENGER-cum-GOODS VEHICLES-</b> Vehicles used partly for conveyance of passengers and their personal luggage and partly for carrying of goods.		
<b>A.</b>	Contract Carriage (Casual)-		
	(i) For every seat authorised to carry passenger.	80	20
	(ii) An additional tax for every ½ metric tonne or part thereof of authorised load of goods.	180	45
<b>VII.</b>	<b>TRACTORS-</b>		
	(i) Not exceeding 2 metric tonnes in weight	300	75
	(ii) exceeding 2 metric tonnes but not exceeding 3 ½ metric tonnes.	580	145
	(iii) exceeding 3 ½ metric tonnes.	840	210

**VIII. TRAILERS**

Trailers attached to or drawn by vehicles covered by article IV to VII-

(i)	Light Trailers	240	60
(ii)	Medium Trailers	460	115
(iii)	Heavy Trailers	800	200

**IX. VEHICLES PLYING ON SPECIAL ROUTES**

Vehicles authorised to ply for hire on special routes under permits granted by the State Government

The appropriate tax payable under articles IV to VII together with such additional fess as may be prescribed by the State Government.

**X. CRANES AND ARTICULATED VEHICLES** (in Rs.) (in Rs.)**A** Mechanical cranes mounted on Motor Vehicles-

(i)	Light (not exceeding 3 metric tonnes)	300	75
(ii)	Medium (exceeding 3 metric tonnes but not exceeding 5 metric tonnes)	580	145
(iii)	Heavy (exceeding 5 metric tonnes)	840	210

1	2	3	4
<b>B</b>	<b>Articulated Vehicles</b>	8,000	2,000
(i)	Up to 22660 Kilogram gross vehicle weight		
(ii)	Exceeding 22600 Kilogram but not exceeding 26400 Kg gross vehicle weight.	10,000	2,500
(iii)	Exceeding 26400 Kg but not exceeding 36600 Kg gross vehicle weight	14,000	3,500
(iv)	Exceeding 36600 Kg but not exceeding 50000 Kg gross vehicle weight	18,000	4,500
(v)	Exceeding 50000 Kg gross vehicle weight	22,000	5,500

Plus Rs. 750/- for every additional 500 Kg gross vehicle weight or part thereof above 50,000 Kgs.

Plus Rs. 190/- for every additional 500 Kg gross vehicle weight or part thereof above 50,000 Kgs.

Repeal 7. The Meghalaya Motor Vehicles Taxation (Amendment Ordinance 1999, (Ordinance No. 1 of 1999) is hereby repealed.

L.M.SANGMA,

Under Secretary to the Govt. of Meghalaya,  
Law (B) Department.

**The 1<sup>st</sup> July, 1998**

No. LL(B) 17/96/174- The Meghalaya Appropriation (No. II) Act, 1999 (Act No. 6 of 1999) is hereby published for general information.

**MEGHALAYA ACT NO. 6 OF 1999**

(As passed by the Meghalaya Legislative Assembly)

(Received the assent of the Governor on the 1<sup>st</sup> July, 1999)

(Published in the Gazette of Meghalaya, Extra-ordinary issue, dated 1<sup>st</sup> July, 1999)

**THE MEGHALAYA APPROPRIATION (NO.II) ACT, 1999**

An

Act

To authorise payment and appropriation of certain sums from and out of the Consolidated Fund of Meghalaya for the services of financial year ending on the thirty first day of March, 2000

Be it enacted by the Legislature of the State of Meghalaya in the Fiftieth Year of the Republic of India as follows:-

Short title and Commencement	1	(1) This Act may be called the Meghalaya Appropriation (No. II) Act, 1999 (2) It shall be deemed to have come into force on the first day of April, 1999
Withdrawal of Rs. 1472,20,67,270 from and out of the Consolidated Fund of Meghalaya for the financial year 1999-2000	2	From and out of the Consolidated Fund of Meghalaya there may be paid and applied sums not exceeding those specified in Column (3) of the Schedule amounting in the aggregate inclusive of sums specified in Column (3) of the Schedule to the Meghalaya Appropriation (Vote-on-Account) Act, 1999 to the sums of Rupees one thousand, four hundred seventy two crores, twenty lakhs, sixty seven thousand, two hundred and seventy towards defraying the several charges which will come in the course of payment during the financial year ending on the thirty first day of March, 2000 in respect of the services specified in Column (2) of the Schedule.
Appropriation		The sums authorised to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

SCHEDULE  
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by The Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
1.	2011-Parliamentary/State/Union Territory Legislature	Revenue	4,32,35,000	14,80,000	4,47,15,000
		2058-Stationery and Printing			
	4058-Capital Outlay on Stationery and Printing	Capital	1,00,000	...	1,00,000
2.	2012-Governor ... ..	Revenue	30,000	1,93,96,000	1,94,26,000
	4216-Capital Outlay on Housing	Capital	...	...	...
3.	2013-Council of Ministers				
	2070-Other Administrative Services, etc	Revenue	2,54,00,000	...	2,54,00,000
4.	2014-Administration of Justice ...	Revenue	1,96,38,000	76,62,000	2,73,00,000
5.	2015-Elections ... ..	Revenue	3,21,20,000	...	3,21,20,000
6.	2029-Land Revenue				
	2245-Relief on account of Natural Calamities				
	2250-Other Social Services	Revenue	7,07,00,000	...	7,07,00,000
	3475-Other General Economic Services				
	6225-Loans for Welfare of Scheduled Castes, Scheduled Tribes and other Backward Classes				
6250-Loans for Other Social Services	Capital	1,00,000	...	1,00,000	
6401-Loans for Crop Husbandry					

**45**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by The Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
7.	2030-Stamps and Registration Revenue	39,00,000	...	39,00,000
8.	2039-State Excise Revenue	2,49,00,000	...	2,49,00,000
9.	2040-Sales Tax 2045-Other Taxes and Duties on Commodities and Services } Revenue	2,53,00,000	...	2,53,00,000
10.	2041-Taxes on vehicles 2070-Other Administrative Services etc 3055-Road Transport 5053-Capital Outlay on Civil Aviation 5055-Capital Outlay on Road Transport } Revenue	5,52,00,000	...	5,52,00,000
	5055-Capital Outlay on Road Transport } Capital	2,21,00,000	...	2,21,00,000
11.	2045-Other Taxes and Duties on Commodities and Services 2501-Special Programme for Rural Development 2801-Power 2810-Non-Conventional Sources of Energy 6801-Loans for Power Project } Revenue	12,31,00,000	...	12,31,00,000
	6801-Loans for Power Project } Capital	28,00,00,000	...	28,00,00,000
12.	2047-Other Fiscal Services Revenue	8,00,000	...	8,00,000
	2048-Appropriation for reduction or avoidance of Debt Revenue	...	...	...
	2049-Interest Payments Revenue	... 124,27,00,000	124,27,00,000	124,27,00,000
	2051-Public Services Commission Revenue	... 70,00,000	70,00,000	70,00,000

**46**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by The Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
13.	2052-Secretariat General Services	Revenue	26,94,20,600	...	26,94,20,600
	2251-Secretariat Social Services				
	3451-Secretariat Economic Services				
	5275-Capital Outlay on other Communication Services	Capital	...	...	...
14.	2053-District Administration	Revenue	6,87,00,000	...	6,87,00,000
15.	2054-Treasury Accounts Administration	Revenue	5,24,82,000	...	5,24,82,000
16.	2055-Police	Revenue	83,81,40,000	1,75,000	83,83,15,000
	2070-Other Administrative Services etc				
	2216-Housing				
	4059-Capital Outlay on Public Works				
	4216-Capital Outlay on Housing	Capital	1,72,00,000	...	1,72,00,000
17.	2056-Jails	Revenue	3,02,94,000	...	3,02,94,000
	4059-Capital Outlay on Public Works	Capital	59,900	...	59,900
18.	2058-Stationery and Printing	Revenue	5,56,00,000	...	5,56,00,000
	4058-Capital Outlay on Stationery and Printing	Capital	14,00,000	...	14,00,000
	4216-Capital Outlay on Housing				



**47**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by	Charged on	Total
		The	the Consolidated	
		Assembly	Fund	
		Rs.	Rs.	Rs.
19.	2052-Secretariat-General Services	Revenue	41,41,20,000	... 41,41,20,000
	2059-Public Works			
	2203-Technical Education			
	2204-Sports and Youth Services			
	2205-Art and Culture			
	2216-Housing			
	4059-Capital Outlay on Public Works			
	4202-Capital Outlay on Education, Art and Culture			
	4210-Capital Outlay on Medical and Public Health			
	4216-Capital Outlay on Housing			
20.	4403-Capital Outlay on Animal Husbandry	Capital	15,49,78,000	... 15,49,78,000
	4404-Capital Outlay on Dairy Development			
	2070-Other Administrative Services etc			
	4059-Capital Outlay on Public Works			

**48**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
21.	2075-Miscellaneous General Services	Revenue	216,74,66,000	... 216,74,66,000
	2202-General Education			
	2203-Technical Education			
	2204-Sports and Youth Services			
	2205-Art and Culture			
	2236-Nutrition			
	3425-Other Scientific Research			
	3454-Census, Survey and Statistics			
	4202-Capital Outlay on Education, Art and Culture			
	4204-Capital Outlay on Education, Sports, Art and Culture			
	6202-Loans for Education, Art and Culture	Capital	10,00,000	... 10,00,000
	2070-Other Administrative Services etc	Revenue	4,15,00,000	... 4,15,00,000
22.	2216-Housing			
23.	2070-Other Administrative Services etc	Revenue	77,20,000	... 77,20,000
24.	2071-Pensions and other Retirements Benefits	Revenue	54,77,00,000	... 54,77,00,000
25.	2075-Miscellaneous General Services	Revenue	24,00,000	... 24,00,000

49

SCHEDULE  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
26.	2210-Medical and Public Health			
	2211-Family Welfare	Revenue	72,73,67,000	... 72,73,67,000
	4210-Capital Outlay on Medical and Public Health			
	4216-Capital Outlay on Family Welfare	Capital	12,07,00,000	... 12,07,00,000
27.	2215-Water Supply and Sanitation	Revenue	39,58,21,000	... 39,58,21,000
	2216-Housing			
	4215-Capital Outlay on Water Supply and Sanitation			
	4216-Capital Outlay on Housing	Capital	73,68,00,000	... 73,68,00,000
28.	2216-Housing	Revenue	5,44,25,000	... 5,44,25,000
	4216-Capital Outlay on Housing			
	4217-Capital Outlay on Urban Development	Capital	2,78,75,000	... 2,78,75,000
29.	2216-Housing			
	2217-Urban Development	Revenue	15,45,00,000	... 15,45,00,000
	4216-Capital Outlay on Housing			
	4217-Capital Outlay on Urban Development	Capital	10,19,00,000	... 10,19,00,000
30.	2220-Information and Publicity	Revenue	2,77,56,000	... 2,77,56,000
31.	2230-Labour and Employment	Revenue	4,89,00,000	... 4,89,00,000
32.	3456-Civil Supplies	Revenue	2,96,93,000	... 2,96,93,000
	4408-Capital Outlay on Food Storage and Warehousing	Capital	...	... ..
33.	2235-Social Security and Welfare	Revenue	...	... ..
	6235-Loans for Social Security and Welfare	Capital	10,00,000	... 10,00,000

**50**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
34.	2225-Welfare of S.CS, S.TS and Other B.CS	Revenue	12,29,15,000	...	12,29,15,000
	2235-Social Security and Welfare				
	2236-Nutrition				
	4059-Capital Outlay on Public Works	Capital	...	...	...
	4235-Capital Outlay on Social Security and Welfare				
	6225-Loans for Welfare of S.CS, S.TS and Other B.CS				
35.	2235- Social Security and Welfare	Revenue	18,78,000	...	18,78,000
36.	2075-Miscellaneous General Services	Revenue	85,10,000	...	85,10,000
	2235-Social Security and Welfare				
	2250-Other Social Services				
37.	2250-Other Social Services	Revenue	50,000	...	50,000
38.	3451-Secretariat Economic Services	Revenue	4,28,00,000	...	4,28,00,000
39.	2425-Co-operation	Revenue	5,23,10,000	...	5,23,10,000
	4425-Capital Outlay on Co-operation				
	4435-Capital Outlay on other Agricultural Programmes	Capital	3,28,93,000	...	3,28,93,000
	6425-Loans for Co-operation				
40.	2552-North Eastern Areas (Special Areas Programme)	Revenue	5,51,72,000	...	5,51,72,000
	4552-Capital Outlay on North Eastern Areas	Capital	8,99,00,000	...	8,99,00,000

**51**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
41.	3454-Census, Surveys and Statistics	Revenue	3,59,00,000	... 3,59,00,000
42.	2216-Housing 3475-Other General Economic Services	Revenue	90,50,000	... 90,50,000
43.	2216-Housing 2401-Crop Husbandry 2408-Food Storage and Warehousing 2415-Agricultural Research and Education 2435-Other Agricultural Programmes 2702-Minor Irrigation 4216-Capital Outlay on Housing 4401-Capital Outlay on Crop Husbandry 4416-Investments in Agricultural Financial INST 4702-Capital Outlay on Minor Irrigation 6401-Loans for Crop Husbandry	Revenue	54,67,68,000	... 54,67,68,000
		Capital	8,46,00,000	... 8,46,00,000

**52**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
44.	2701-Medium Irrigation-II-Works Under E. And D Wing P.W.D Medium Irrigation Projects	Revenue	65,90,000	...	65,90,000
		Capital	7,20,00,000	...	7,20,00,000
	4711-Capital Outlay on Flood Control Projects	Revenue	24,93,04,000	...	24,93,04,000
		Capital	12,28,58,000	...	12,28,58,000
45.	2216-Housing 2402-Soil and Water Conservation 2415-Agricultural Research and Education	Revenue	12,28,58,000	...	12,28,58,000
46.	2501-Special Programmes for Rural Development	Revenue	21,04,25,000	...	21,04,25,000
47.	2216-Housing 2235-Social Security and Welfare 2403-Animal Husbandry 2415-Agricultural Research and Education	Revenue	21,04,25,000	...	21,04,25,000
		Capital	...	...	...
	4059-Capital Outlay on Public Works 4403-Capital Outlay on Animal Husbandry 6225-Loans for Welfare of S.CS, S.TS and other B.CS 6403-Loans for Animal Husbandry	Capital	...	...	...
		Revenue	...	...	...

**53**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
48.	2216-Housing 2404-Dairy Development 2415-Agricultural Research and Education	Revenue	12,96,51,000	... 12,96,51,000
49.	2216-Housing 2405-Fisheries 2415-Agricultural Research and Education 4216-Capital Outlay on Housing 4405-Capital Outlay on Fisheries	Revenue	4,50,60,000	... 4,50,60,000
		Capital	18,00,000	... 18,00,000
50.	2406-Forestry and Wild Life 2415-Agricultural Research and Education 4406-Capital Outlay on Forestry and Wild Life	Revenue	32,31,15,000	1,000 32,31,16,000
		Capital	40,00,000	... 40,00,000
51.	2216-Housing 2236-Nutrition 2401-Crop Husbandry 2501-Special Programmes for Rural Development 2505-Rural Employment 2515-Other Rural Development Programmes 4216-Capital Outlay on Housing 4515-Capital Outlay on Rural Development 6515-Loans for other Rural Development Programmes	Revenue	31,80,30,000	... 31,80,30,000
		Capital	1,00,00,000	... 1,00,00,000

**54**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
52.	{ 2852-Industries 4854-Capital Outlay on Cement and non-Metallic Mineral 4885-Capital Outlay on Industries and Mineral 6885-Loans for other Industries and Mineral }	Revenue	5,96,50,500	...	5,96,50,500
		Capital	3,30,00,000	...	3,30,00,000
53.	{ 2216-Housing 2851-Village and Small Industries 4851-Capital Outlay on Village and Small Scale Industries 6851-Loans for Village and Small Industries }	Revenue	8,93,06,630	...	8,93,06,630
		Capital	50,00,000	...	50,00,000
54.	{ 2216-Housing 2851-Village and Small Industries 4216-Capital Outlay on Housing 4851-Capital Outlay on Village and Small Scale Industries 6851-Loans for Village and Small Industries }	Revenue	11,69,70,000	...	11,69,70,000
		Capital	4,71,80,000	...	4,71,80,000
55.	{ 2853-Non-Ferrous Mining and Metallurgical Industries 4216-Capital Outlay on Housing 4853-Capital Outlay on Mining and Metallurgical Industries }	Revenue	7,82,00,000	...	7,82,00,000
		Capital	5,00,000	...	5,00,000



**55**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
56.	3054-Roads and Bridges	Revenue	32,79,00,000	... 32,79,00,000
	5054-Capital Outlay on Roads and Bridges	Capital	79,77,43,600	... 79,77,00,600
57.	3452-Tourism	Revenue	7,39,15,000	... 7,39,15,000
	4059-Capital Outlay on Public Works			
	5275-Capital Outlay on other Communication Services	Capital	72,00,000	... 72,00,000
	5452-Capital Outlay on Tourism			
	7452-Loans for Tourism			
58.	3606-Aid Materials and Equipment	Revenue	...	...
59.	5465-Investment in General Financial and Training Institutions	Capital	...	...
	6003-Internal Debt of the State Government	Capital	... 59,99,25,000	59,99,25,000
	6004-Loans and Advances from the Central Government	Capital	... 16,30,17,440	16,30,17,440

**56**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
60.	7610-Loans to Government Servants etc	Capital	55,00,00,000	... 55,00,09,000
61.	7615-Miscellaneous Loans	Capital	...	...
62.	7810-Inter-State Settlement	Capital	...	...
63.	7999-Appropriation to Contingency Fund	Capital	...	...
<b>Total</b>		... ..	<b>1268,07,10,830</b>	<b>204,13,56,440 1472,20,67,270</b>

L.M.SANGMA,

Under Secretary to the Govt. of Meghalaya,  
Law (B) Department.

**The 8<sup>th</sup> February, 1999**

No. LL(B) 29/91/243- The Meghalaya Motor Vehicles Taxation (Amendment) Ordinance, 1999 promulgated by the Governor of Meghalaya on the 8<sup>th</sup> February, 1999 is hereby Published for general information.

**MEGHALAYA ORDINANCE NO. 1 OF 1999**

Promulgated by the Governor on the 8<sup>th</sup> February, 1999

Published in the Extra-ordinary Gazette of Meghalaya, dated 8<sup>th</sup> February, 1999

The Meghalaya Motor Vehicles Taxation (Amendment) Ordinance, 1999

An

Ordinance

Further to amend the Meghalaya Motor Vehicles Taxation Act (Assam Act IX of 1936 as adapted and amended by Meghalaya).

Whereas, the Meghalaya Legislative Assembly is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor of Meghalaya hereby promulgates in the Fiftieth Year of the Republic of India the following Ordinance, namely:-

Short title and Commencement	1	(1) This Ordinance may be called the Meghalaya Motor Vehicles Taxation (Amendment) Ordinance, 1999. (2) It shall be deemed to have come into force at once
Insertion of new section 6A	2	After section 5 of the Meghalaya Motor Vehicles Taxation Act(Assam Act IX of 1936 as adapted by Meghalaya) (hereinafter referred to as the principal Act), the following new section 5A shall be inserted, namely:-  <b>“5A. Revision of Tax-</b> Notwithstanding anything contained this Act, the State Government may, subject to various publication of its intention to do so, by notification in the Official Gazette revise the rate of tax on motor vehicle and there upon such rates of tax in the Schedule shall stand amended.
Amendment of Section 15.	3	In section 15 of the principal Act, for the words “fifty rupees” and “one hundred” occurring therein, the words “five hundred” and “one thousand” shall respectively be substituted.

Additional to section 4  
17

To section 17 of the principal Act, the following provisos shall be added namely-

“Provided that no appeal shall be admitted unless the person preferring the appeal has tendered payment of an amount which shall not be less than fifty percent of the amount of tax appealed against.

“Provided further that where the appeal is upheld and the order of assessment, imposition recovery of tax is quashed or set aside, then the person preferring the appeal shall be entitled to refund of the amount so paid by him under the first proviso”.

Insertion of new 5  
Section 19B

After section 19-A of the principal Act, the following new section shall be inserted, namely-

**‘9-B Seizure and detention of vehicles for non-payment of tax-**

- (1) Notwithstanding anything contained in this Act, any Police Officer not below the rank of Sub-Inspector or any Enforcement Inspector of the Transport Department or, any officers of the Transport Department especially authorised in this behalf by the Commissioner of transport, may seize any vehicle in respect of which the tax due and payable under this Act has not been paid or the certificate of registration of which has been suspended under clause (c) of section 19-A and may detain the vehicle so seized until such time as the entire amount of tax is paid for the vehicle.
- (2) Any vehicle seized under sub-section (1) shall be released immediately on payment of the amount of tax due and such amount of the fine as the State Government may impose.
- (3) Any vehicle seized and contained under sub-section (1) shall be taken to the nearest Police Station or to the Office premises of the licensing officer having jurisdiction in the area in which the vehicle is seized and shall be kept in safe custody of the offices seizing the vehicle until it is released under sub-section (2).
- (4) The expenses if any, for the safe custody of the vehicle or seized and detained under sub-section (1) shall be borne by the owner of the vehicles”.

Amendment of Schedule 6 For the existing Schedule of the principal Act the following shall be substituted namely.

‘THE SCHEDULE’

(See Section 4 (1))

‘RATE OF TAX MOTOR VEHICLES’

PART-A

“Vehicles not plying for hire or reward”

Article No. 1	Description of Vehicles 2	Annual Tax 3	Quarterly Tax 4
1	MOTOR CYCLES, SCOOTERS THREE WHEELERS	(in Rs.)	(in Rs.)
<b>A</b>	<b>Two Wheelers:-</b> Motor Cycles and Scooters propelled by machanised power-		
	(i) Not exceeding 90 Kg, in weight unladen	65	
	(ii) Exceeding 90 Kg, in weight unladen	100	
<b>B</b>	<b>Three Wheelers:-</b> Three Wheelers propelled by machanised power-		
	(i) Tri-Cycles	90	
	(ii) Auto Rickshaw.	200	
<b>C</b>	<b>Trailers:-</b> Trailers or side Cars attached to two wheelers and three wheelers covered by this article.	25	
<b>II.</b>	Passengers vehicles and Trailers-		
<b>A</b>	Passenger Vehicles:- Vehicles constructed an used solely for conveyance of passengers and their personal luggage-		
	(i) If it is 14 horse-power or less	225	
	(ii) If it exceeds 14 horse-power	175	

<b>B.</b>	<b>Trailers:-</b>		
	Trailers attached to or draw by vehicles covered by clause A of this articles.		
	(i) Light	65	
	(ii) Medium Trailers	115	
	(iii) Heavy Trailers	225	
<b>III.</b>	<b>OTHER VEHICLES</b>		
<b>A.</b>	<b>Good Vehicles-</b>		
	Vehicles constructed and used solely for transport of good only-		
	(i) authorised to carry one metric tonne or less	680	170
	(ii) for very additions ½ metric tonne or part thereof authorised load of goods.	180	45
<b>B.</b>	<b>Passenger and Goods Vehicles-</b>		
	Vehicles used partly for conveyance of passengers and their personnel luggage and partly for carrying of goods.		
	(i) If it is horse-power or less	220	55
	(ii) If it exceeds 14 horse-power	280	70
	(iii) Additional tax for each person in excess of 6 which the vehicle is designed to carry	40	10
	(iv) Additional tax for every ½ metric tonne or part thereof of authorised load of goods.	100	25
<b>C.</b>	<b>Tractors-</b>		
	(i) Not exceeding 2 metric tonnes in weight	120	30
	(ii) Exceeding 2 metric tonnes but not exceeding 3 ½ metric tonnes in weight.	240	60
	(iii) Exceeding 3 ½ metric tonnes in weight.	460	115

<b>D.</b>	<b>Trailers-</b>		
	Trailers attached to or drawn by vehicles covered by clause A to C of this article.		
	(i) Light	120	30
	(ii) Medium Trailers	220	55
	(iii) Heavy Trailers	460	115
<b>E.</b>	<b>Mechanical Cranes-</b>		
	Mechanical Cranes mounted on Motor Vehicles		
	(i) Light (not) exceeding 3 metric tonnes in weight	120	30
	(ii) Medium (exceeding 3 metric tonnes but not exceeding 5 metric tonnes)	240	60
	(iii) Heavy (exceeding 5 metric tonnes)	460	115

## PART-B

Vehicles plying for hire or reward

<b>IV.</b>	<b>PASSENGER VEHICLES</b>		
	Vehicles plying for hire or reward for conveyance of passengers and their personnel luggage.		
<b>A.</b>	<b>Auto Rickshaws, Jeeps, Taxis-</b>		
	(Permits issued by RTAs)		
	(i) Auto rickshaws	200	50
	(ii) Taxi Cabs	460	115
	(iii) Maxi Cabs	2000	500
	(iv) Jeeps	280	45
	(v) Station wagons	750	175
<b>B.</b>	<b>Stage Carriage-</b>		
	(i) Mini Bus (up to 30 seats) for every seat authorised to carry passenger.	100	25
	(ii) Omni Bus (above 30 seat) for every seat authorised to carry passenger)	80	20

<b>C. Tourist Vehicles-</b>	(in Rs.)	(in Rs.)
(Permits issued by STA for the State permit or National Permit).		
(i) Tourist Taxi Cabs (authorised to carry not more than 6 passengers).	... 1440	... 360
(ii) Tourist Maxi Cabs (authorised to carry more than 6 but not more than 12 passengers).	... 3000	... 750
(iii) Tourist Buses For every seat authorised to carry passenger.	... 120	... 30
 <b>V. GOODS VEHICLES</b>		
Vehicles constructed and used for transport of Goods only-		
(i) For one metric tonne or less authorised load of goods.	... 600	... 150
(ii) For every additional ½ metric tonne of authorised load of goods.	... 180	... 45
 <b>VI. PASSENGER-cum-GOODS VEHICLES-</b>		
Vehicles used partly for conveyance of passengers and their personal luggage and partly for carrying of goods.		
<b>A. Contract Carriage (Casual)-</b>		
(i) For every seat authorised to carry passenger.	... 80	... 20
(ii) An additional tax for every ½ metric tonne or part thereof of authorised load of goods.	... 180	... 45
 <b>VII. TRACTORS-</b>		
(i) Not exceeding 2 metric tonnes in weight	... 300	... 75
(ii) exceeding 2 metric tonnes but not exceeding 3 ½ metric tonnes.	... 580	... 145
(iii) exceeding 3 ½ metric tonnes.	... 840	... 210



**VIII. TRAILERS**

Trailers attached to or drawn by vehicles covered by article IV to VII-

(i)	Light Trailers	...	240	...	60
(ii)	Medium Trailers	...	460	...	115
(iii)	Heavy Trailers	...	800	...	200

**IX. VEHICLES PLYING ON SPECIAL ROUTES**

Vehicles authorised to ply for hire on special routes under permits granted by the State Government

The appropriate tax payable under articles IV to VII together with such additional fess as may be prescribed by the State Government.

**X. CRANES AND ARTICULATED VEHICLES** (in Rs.) (in Rs.)**A** Mechanical cranes mounted on Motor Vehicles-

(i)	Light (not exceeding 3 metric tonnes)	...	300	...	75
(ii)	Medium (exceeding 3 metric tonnes but not exceeding 5 metric tonnes)	...	581	...	145
(iii)	Heavy (exceeding 5 metric tonnes)	...	840	...	210

**B Articulated Vehicles**

(i)	Up to 22660 Kilogram gross vehicle weight	...	8,000	...	2,000
(ii)	Exceeding 22600 Kilogram but not exceeding 26400 Kg gross vehicle weight.	...	10,000	...	2,500
(iii)	Exceeding 26400 Kg but not exceeding 36600 Kg gross vehicle weight	...	14,000	...	3,500
(iv)	Exceeding 36600 Kg but not exceeding 50000 Kg gross vehicle weight	...	18,000	...	4,500
(v)	Exceeding 50000 Kg gross vehicle weight	...	22,000	...	5,500

Plus Rs. 760/- for every additional 500 Kg gross vehicle weight or part thereof above 50,000 Kgs.

Plus Rs. 115/- for every additional 500 Kg gross vehicle weight or part thereof above 50,000 Kgs.

Raj Bhavan,

Dated:Shillong, the 8<sup>th</sup> February, 1999

M.M.JACOB

Governor of Meghalaya

Dated Shillong,

The 8<sup>th</sup> February, 1999.

L.M.SANGMA,

Under Secretary to the Govt. of Meghalaya,

Law (B) Department.

No. LL (B) 200/84/97- The Contingency Fund of Meghalaya (Amendment) Ordinance, 1999 is hereby published for general information.

**MEGHALAYA ORDINANCE NO. 2 OF 1999**

Promulgated by the Governor on 8<sup>th</sup> February, 1999

Published in the Gazette of Meghalaya Extra Ordinary, issued dated 8<sup>th</sup> February, 1999

**THE CONTINGENCY FUND OF MEGHALAYA (AMENDMENT) ORDINANCE,  
1999**

**An**

**Ordinance**

to amend temporarily the Contingency Fund of Meghalaya Act, 1972.

Whereas, the Legislative Assembly of Meghalaya is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor of Meghalaya hereby promulgates in the Fiftieth Year of the Republic of India the following Ordinance, namely:-

Short title and Commencement	1	(1) This Ordinance may be called the Contingency Fund of Meghalaya (Amendment) Ordinance, 1999. (2) It shall come into force at once
Amendment of Section 2 of Meghalaya Act 5 of 1972	2	To section 2 of the Contingency Fund of Meghalaya Act, 1972, the following proviso shall be added, namely:- “Provided that during the period beginning on the date of commencement of the Contingency Fund of Meghalaya (Amendment) Ordinance 1999 and ending on the 31 <sup>st</sup> day of March, 1999, this section shall have effect subject to modification that for the words ‘rupees six crores’ the words ‘rupees fifteen crores’ shall be substituted”.

Dated, Raj Bhavan,  
Shillong, the 8<sup>th</sup> February, 1999

M. M. JACOB,  
Governor of Meghalaya

Dated Shillong,  
The 9<sup>th</sup> February, 1999

L. M. SANGMA  
Under Secretary  
to the Government of Meghalaya  
Law (B) Department.

**The 29<sup>th</sup> December, 1999**

No. LL (B) 32/92/172- The Meghalaya Sales Tax (Amendment) Ordinance, 1999 (Ordinance No.3 of 1999, promulgated by the Governor of Meghalaya on the 29<sup>th</sup> December, 1999 is hereby published for general information.

**MEGHALAYA ORDINANCE NO. 3 OF 1999**

Promulgated by the Governor of Meghalaya on 29<sup>th</sup> December, 1999

Published in the Gazette of Meghalaya Extra Ordinary, issued dated 29<sup>th</sup> December, 1999

**THE MEGHALAYA SALES TAX (AMENDMENT) ORDINANCE, 1999**

**An**

**Ordinance**

Further to amend the Meghalaya Sales Tax Act (Assam Act XVII of 1947 as adapted and amended by Meghalaya).

Whereas, the Meghalaya Legislative Assembly is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Meghalaya hereby promulgates in the Fiftieth Year of the Republic of India the following Ordinance, namely:-

Short title and Commencement	1	(1) This Ordinance may be called the Meghalaya Sales Tax Act (Amendment) Ordinance, 1999. (2) It shall come into force at once
Insertion of new section 3A in Act XVII of 1947.	2	After section 3 of the Sales Tax Act (Assam Act XVII of 1947 as adapted and amended by Meghalaya) the following new section 3A shall be inserted, namely-
“Revision of rates”		3A. Notwithstanding anything, contained in this Act, the State Government may, subject to previous publication of its intention to do so, by notification in the Official Gazette revise the rate of tax on any taxable goods and thereupon the schedule shall stand amended accordingly.

M. M. JACOB,

Governor of Meghalaya

L.M.SANGMA,

Under Secretary to the Government. of Meghalaya,

Law (B) Department.